

Regarding issues of farmers of Dharashiv and Solapur districts of Maharashtra

SHRI OM PAVAN RAJENIMBALKAR (OSMANABAD): Hon. Chairman, Sir, I would like to raise an important issue related to farmers of Dharashiv and Solapur districts of Maharashtra. It is related to Surat-Chennai National Highway Project and Solapur-Tuljapur-Dharashiv Railway Line Project.

I would like to draw Central Government's attention to the issue of land acquisition for these two projects. The land acquisition process is going on for these projects. However, the farmers are demanding that the land acquisition should be done directly. That is because the farmers would get five times more compensation if the land is acquired directly. I would like to mention here that the land is being acquired forcibly and they are getting comparatively lesser amounts for their lands. Sir, through you, I would like to draw Central Government's attention towards the fact that the land was acquired directly for railway projects like Pune-Miraj broadgauge railway line, Baramati-Faltan-Lonand new railway line, Aadasa-Gadchiroli new railway line and the farmers got 5 times more money for their lands. It is clearly mentioned in the State Government's 2015 GR that direct land acquisition should be done in national level projects. However, unfortunately, compulsory land acquisition is being done for Dharashiv-Tuljapur-Solapur railway line project.

Even for Surat-Chennai National Highway Project compulsory land acquisition is being done forcibly. Sir, Dharashiv is an aspirational district and maximum number of farmers commit suicides in this district only. Hence, justice should be done to these poor farmers. Adequate and logical compensation should be given to the farmers. Sir, India got Independence in the year 1947 but our Marathwada was freed in 1948. Sir, the land acquisition should be done directly so that the farmers of my region get five times more compensation for their lands. Thank you.